

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4669/2019

SEHANSARPAL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

SLP(Cr1) No. 7810/2019 (II)

Date : 24-10-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Tejas Patel, AOR
Ms. Meera Kaura patel, Adv.
Mr. Ruksar Khan, Adv.

Mr. Ajeet Pandey, Adv.
Mr. Danish Zubair Khan, AOR

For Respondent(s)

Ms. Srishti Kumar, Adv.
Ms. Manisha Ambwani, AOR

Mr. Sarvesh Singh Baghel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Appearance: Mr. Ajeet Pandey and Mr. Tejas Patel , Ld. Counsel
is present on behalf of the petitioner.

Mr. Sarvesh Singh Baghel, Ld. Counsel is present on
behalf of respondent No.1.

Ms. Srishti Kumar, Ld. Counsel is present on behalf
of respondent No.2.

SLP(Cr1) No. 4669/2019

Four weeks' time is given to respondent No.2 to file counter affidavit.

Mr. Sarvesh Singh Baghel, Ld. Advocate has appeared on behalf of respondent No. 1. He seeks and is given one week's time to file vakalatnama and four weeks' time to file counter affidavit. Ld. Counsel for the petitioner is directed to serve the copy of the pleadings to the said respondent within a period of one week after filing of the vakalatnama. After expiry of aforesaid period the matter be processed for listing before the Hon'ble Court under the rules subject to filing vakalatnama.

SLP(Cr1) No. 7810/2019

Service of notice is complete qua respondent No.1 but no one has entered appearance on his behalf.

However, Mr. Sarvesh Singh Baghel, Ld. Advocate has appeared on behalf of respondent No. 1. He seeks and is given one week's time to file vakalatnama and four weeks' time to file counter affidavit. Ld. Counsel for the petitioner is directed to serve the copy of the pleadings to the said respondent within a period of one week after filing of the vakalatnama.

Four weeks' time is given to the respondent No. 2 to file counter affidavit. After expiry of aforesaid period the matter be processed for listing before the Hon'ble Court under the rules subject to filing vakalatnama.

SURINDER S. RATHI
Registrar

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